

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, NEAR RAJASTHAN HIGH COURT, POST BOX NO. 619  
JODHPUR**

**ORDER SHEET**

COURT NO. : 1

11/12/2018

O.A./290/363/2018

ABDUL RAHEEM QUAZI  
-V/S-  
M/O SCIENCE AND TECHNOLOGY

ITEM NO:1

FOR APPLICANTS(S) Adv. : Mr. Vijay Mehta

FOR RESPONDENTS(S) Adv.:

Notes of The Registry	Order of The Tribunal
	<p>Heard learned counsel for the applicant.</p> <p>The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking following reliefs:-</p> <p>"That on the basis of facts and grounds mentioned herein above, the applicant prays that the respondents may kindly be directed to give appointment on compassionate grounds to the applicant forthwith. In alternate it is prayed that the respondents may kindly be directed to consider the case for appointment of the applicant on compassionate grounds without any delay and without any loss of time. Any other order as deemed fit in the facts and circumstances of the case may kindly be also passed and the costs be also awarded to the applicant."</p> <p>During the course of arguments, learned counsel for the applicant submits this Tribunal vide order dated 27.01.2016 passed in OA No.223/2015 (Abdul Raheem Quazi vs. Union of India &amp; Ors.) directed the respondents to consider the case of the applicant for appointment on compassionate grounds thrice. But, in pursuance of the said directions, the respondents have only considered the case of the applicant twice.</p>

Therefore, at this stage, learned counsel for the applicant submits that the present Original Application may be disposed of with a direction to the respondents to consider the case of the applicant for third time for appointment on compassionate grounds treating the present OA as representation filed by the applicant.

Looking to the facts and circumstances of the case and the limited prayer made by the learned counsel for the applicant, I am inclined to dispose of the present OA without going into the merit of the case.

Since, the case of the applicant for appointment on compassionate grounds has not been considered by the respondents thrice in pursuance of the directions of this Tribunal dated 27.01.2016 passed in OA No.290/00223/2015. Therefore, the respondents are directed to consider the case of the applicant for third time also (if the same has not been considered yet), treating the present OA as representation filed by the applicant and to communicate the result of the same to the applicant by way of passing a detailed and reasoned speaking order.

Accordingly, the OA is disposed of as stated above with no order as to costs.

( HINA P. SHAH)  
MEMBER (J)